

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 961**  
TO BE ANSWERED ON THE 24<sup>TH</sup> JULY, 2018

**BAN ON IMPORT OF PESTICIDES**

961. SHRI K. PARASURAMAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is a fact that the import of pesticides has increased recently and there is imbalanced usage of imported pesticides across the country;
- (b) if so, whether the Government has constituted Central Insecticides Board to ban import or sale of pesticides so as to prevent the danger to public health and safety;
- (c) if so, the details thereof;
- (d) whether the Government has recently banned import of any such kind of pesticides; and
- (e) if so, the details thereof and the action taken by the Government to undertake periodical review on the environmental impact of pesticides in the country?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a): As per the information received from the Department of Chemicals and Petrochemicals, there has been an increase in the import of pesticides in the last three years. No specific information is available with the Central Insecticide Board and Registration Committee (CIB&RC)

(b) & (c): The Central Insecticide Board has been constituted under Section 4 of the Insecticide Act, 1968 to advise the Central and State Governments on technical matter arising out of the administration of the Act and carry out other functions assigned to the board by or under the Act. The matter on which board may advice includes matters relating to: -

(i) The risk to human beings or animals involved in the use of insecticides and the safety measures necessary to prevent such risk.

(ii) The manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings or animals.

(d) & (e): The Registration Committee, constituted under Section 5 of the Insecticides Act, 1968 registers pesticides after considering its efficacy and safety to human beings, animals and environment. Pesticides used as per approved label and leaflet claims are unlikely to cause any

Continue....2/-

harm. In additions, technical reviews are carried out from time to time to assess the safety of pesticides for their continued use. The Department of Agriculture, Cooperation and Farmers Welfare (DAC&FW) had constituted an expert committee under the Chairmanship of Anupam Verma in July 2013, to review 66 pesticides that are banned, restricted, withdrawn in one or more countries but continued to be registered in India. The Expert Committee, inter alia, recommended 13 pesticides to be completely banned, 27 pesticides to be reviewed in 2018 after completion of certain technical studies and 6 pesticides to be phased out by 2020. The Complete list is at Annexure I. Considering the recommendation of Expert Committee as accorded by the Registration Committee, the Ministry of Agriculture & Farmers Welfare had invited objections and suggestions from the public/stakeholders on banning/phasing out of certain pesticides. The details are at Annexure II. In response to which, the Ministry has received various objections and suggestions. Keeping in view of which, a committee has been constituted to review the received objections and suggestions.

**RECOMMENDATION OF THE EXPERT COMMITTEE WITH RESPECT TO 66 PESTICIDES**

S. No.	Category	No. of Pesticides	Name of the Pesticides
1.	<b>I-</b> to be continued	18	Aluminium phosphide, Bifenthrin, Carbosulfan, Chlorfenapyr, Chlorothalonil, Dazomet, Diflubenzuron, Ethofenprox, Fenpropathrin, Iprodione, Kasugamycin, Mepiquat chloride, Metaldehyde, Paraquat dichloride, Pretilachlor, Propargite, Propineb and Zinc phosphide
2.	<b>II-</b> to be reviewed again in 2018, after completion of the recommended studies	27	Acephate, Atrazine, Benfuracarb, Butachlor, Captan, Carbendazim, Carbofuran, Chlorpyrifos, Deltamethrin, Dicofol, Dimethoate, Dinocap, Diuron, 2,4-D, Malathion, Mancozeb, Methomyl, Monocrotophos, Oxyfluorfen, Pendimethalin, Quinalphos, Sulfosulfuron, Thiodicarb, Thiophanate methyl, Thiram, Zineb, Ziram
3.	<b>III-</b> to be phased out by 2020 <ul style="list-style-type: none"> <li>• No new certificate of registration to manufacture shall be issued after December 2017</li> <li>• No person shall import, manufacture or formulate w.e.f. 1<sup>st</sup> January 2019</li> <li>• The use shall be completely banned w.e.f. 31<sup>st</sup> December 2020</li> </ul>	6	Alachlor, Dichlorvos, Phorate, Phosphamidon, Triazophos, Trichlorfon
4.	<b>IV-</b> ban to be continued	1	Fenitrothion
5.	<b>V-</b> it's use to be completely banned.	13	Benomyl, Carbaryl, DDT, Diazinon, Fenarimol, Fenthion, Linuron, MEMC, Methyl Parathion, Sodium Cyanide, Thiometon, Tridemorph, Trifluralin
6.	<b>VI-</b> not reviewed as it is sub-judice	1	Endosulfan

**NAMES OF THE PESTICIDES IN THE NOTIFICATION S.O.4212 (E)**

S.No.	Name
1.	Benomyl
2.	Carbaryl
3.	Diazinon
4.	Fenarimol
5.	Fenthion
6.	Linuron
7.	MEMC
8.	Methyl Parathion
9.	Sodium Cyanide
10.	Thiometon
11.	Tridemorph
12.	Trifluralin
13.	Alachlor
14.	Dichlorvos
15.	Phorate,
16.	Phosphamidon
17.	Triazophos
18.	Trichlorfon

\*\*\*\*\*